

20.12.99.

for Shri A.D. Avhad.

Applicant by Shri J.K. Avhad & Respondents
by Shri Yelwe for Shri V.S. Masurkar.

2. Shri J.K. Avhad submits that Shri A.D. Avhad
has not come today due to some personal
difficulties. This adjournment has been
sought inspite of the last order when
last opportunity was given. However,
keeping in view the submissions of the
counsel, adjournment is allowed with the
same stipulation that in case the counsel
for the applicant is not present on the
next date, the M.P. is liable to be
dismissed.

3. List for orders on 24.1.2000.

M.J.
(S.L.JAIN)
M (J)

D.S.B.
(D.S.BAWEJA)
M (A)

MP No.767/99 in
OA 610/98
Date : 24.1.2000

Mr.A.D. Avhad, for the
applicant. Mr.V.S. Masurkar, for
the Respondents.

MP No.767/99 for
restoration is allowed after
hearing Counsel on both sides.
In regard to point of limitation
has been raised by Counsel for
the Respondents, the OA is
admitted subject to point of
limitation etc. being kept open.
The case will now go in sine-die
list. Liberty to the applicant
to file MP for early hearing.

S.L.J. *B.B.*
(S.L. Jain) (B.N. Bahadur)
M (J) M (A).

H.

order dated 24/1/2000
to Applicant & Respondent(s)
on 4/2/2000
G
2/2/2000
JY

Per Tribunal

This is a case taken
out for S) her and
fixed for filing on 18/6/04.
Before the parties
accusing, ^{Al}
18/6/04. Regd

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Per Tribunal

Date, 10/6/04

Ap ... from/by Name
Act ... to Court by Name
Court ... The ... returned to 18/6/04
For

Dr. D. V. Registrar

2/6/04

18/6/2004 - 18

None for Applicant
Respondents by Shri V.S.
Masetkar.

None had been present on
behalf of the Applicant
even on the previous date
of hearing i.e. 10/6/2004.
Applicant has been absent
despite his application for
restoration of the OA on
account of dismissal of the
OA for non prosecution was
restored. This OA is dismissed
in default and for non
prosecution.

V. K. Majotra
(S. G. Deshmukh) (V. K. Majotra)
M.C.I. V.C.